

60

In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry

Orders of the Tribunal

13.1.2000

vs. Anurag Kulkarni, proxy counsel for
vs. Vinod Kumar Lodhe, counsel for the Applicant
vs. V.S. Garg, proxy counsel for
vs. S.S. Hasan, counsel for the respondents

Learned counsel for the respondents on 25.11.99 made a statement that the applicant has already been promoted. Therefore, this OA has become infructuous. Learned counsel for the applicant sought two weeks time to file reply to this effect. No reply to this effect has been filed so far and order Annexure R-2 dated 16.9.99 is on record, by which the applicant has been promoted. In view of the promotion already given to the applicant, this OA has become infructuous. Therefore, we dispose of this OA as having become infructuous.



(N. P. NAWANI)
ADMINISTRATIVE MEMBER



S. K. Agarwal
Member (Judicial)

Copy received
Shri
27/1/2000

Del. on behalf of
Sd/- S. J. Hassan
On
19/1/2000